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PART I

**Orders and Notifications by the Governor of Bengal, the High Court,
Government Treasury, etc.**

GOVERNMENT OF BENGAL

REVENUE DEPARTMENT.

Land Acquisition.

DECLARATION.

24-Parganas.—No. 10783L.A.—5th October 1939.—Whereas it appears to the Governor that land is required to be taken by Government at the public expense for a public purpose, viz., for the Coast Defence Work at Kulpi, in the villages of Inchhinbaria and Raytala, jurisdiction lists Nos. 10 and 9, respectively, thana Kulpi, pargana Muragachha, district 24-Parganas, it is hereby declared that for the above purpose a piece of

land comprising cadastral survey plots Nos. 4 to 10, 15, 83 to 93, 106 to 108 and portions of cadastral survey plots Nos. 12 to 14, 16 to 19, 27, 72, 80 to 82, 94, 96, 97, 105 and 109 of the village of Inchhinbaria and portions of cadastral survey plots Nos. 1018 and 1019 of village Raytala and measuring, more or less, 12·20 acres, is required within the aforesaid villages of Inchhinbaria and Raytala.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, 24-Parganas.

N. V. H. SYMONS,

Secy. to the Govt. of Bengal.